

Ministry of Defence and the Sainik Schools can be appropriately looked after by the MHRD. No list of problems has been forwarded to this ministry by Ministry of Human Resource Development.

Sardar Sarovar Project

493. SHRI SANAT MEHTA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether any meeting of the Chief Ministers of Gujarat, Maharashtra, Madhya Pradesh and Rajasthan was held during the recent past to resolve the deadlock on the Sardar Sarovar Project,

(b) if so, the details of matters discussed therein; and

(c) the outcome of the above meeting?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (c). Yes, Sir. A meeting of the Chief Ministers of Gujarat, Maharashtra, Madhya Pradesh and Rajasthan under the Chairmanship of Union Minister of Water Resources was held on 5.7.1996 at New Delhi wherein the issues relating to the height of Sardar Sarovar Dam, Construction programme for 1996-97 and procurement of Turbo-Generator sets from Japan were discussed. As decided, a special meeting of Review Committee for Narmada Control Authority under the Chairmanship of Union Minister of Water Resources has been convened on 15-7-1996 followed by a meeting with the Hon'ble Prime Minister.

C.T.B.T.

494. SHRI G. G. SWELL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the World Conference on Disarmament centering round negotiations on the Comprehensive Test Ban Treaty (CTBT) was ended or adjourned,

(b) whether consensus on the draft was reached by nuclear weapon States and a majority of other countries;

(c) if so, the salient points of the draft;

(d) whether the USA has said that unless nuclear weapon threshold States like India sign the Treaty there might as well be no treaty at all, and

(e) whether the President of the US has written to our Government on the subject;

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL) : (a) The Conference on Disarmament adjourned on 28 June and will resume its meetings on 29 July

(b) The Chairman of the Ad hoc Committee on CTBT negotiations presented a draft treaty text on

28 June and requested that the participating countries give their views when the session resumes on 29 July.

(c) A statement is enclosed.

(d) No, Sir.

(e) Yes, Sir.

STATEMENT

The Chairman of the Ad hoc Committee on CTBT negotiations introduced a draft Comprehensive Nuclear Test Ban Treaty in the Conference on Disarmament on June 28, 1996, the last day of the adjourned session. The CD is scheduled to resume on 29 July, 1996

The draft Text can be divided into four parts

- Part 1 covers Preamble, Basic Obligations, the Organisation, Technical Secretariat and National Implementation Measures (Articles I, II & III)
- Part 2 contains Treaty Language on Verification (Article IV).
- Part 3 covers Measures to Redress a Situation and to Ensure Compliance, including Sanctions, Settlement of Disputes, Signature, Ratification, Accession, Depositary, Status of the Protocol (s) and Annex (es), Authentic Texts and Amendments (Article V to XVII).
- Part 4 contains a Protocol describing the International Monitoring System

2 *Preamble* : The Preamble of the Treaty sets out the objectives and the context. At present, there are paragraphs in the Preamble relating to nuclear disarmament. However, there is no clear linkage with the objective of elimination of all nuclear weapons in a time bound framework

3 *Scope* : This Article defines the activities prohibited under the CTBT.

Each State Party undertakes not to carry out any Nuclear Weapon Test Explosion or any other Nuclear Explosion, and to prohibit and prevent any such Nuclear Explosion at any place under its jurisdiction or control.

Each State Party undertakes, further more to refrain from causing, encouraging, or in any way participating in the carrying out of any nuclear weapon test explosion or any other nuclear explosion

We consider this scope to be inadequate as it leaves open the possibility of using non-explosive techniques for development and refinement of nuclear weapons.

4 *Organisation* : The CTBT Organisation will be established to achieve the objectives and purposes of the Treaty and ensure its effective implementation

The CTBTO will consist of a conference of States Parties which will meet on an annual basis; a 51 member Executive Council to monitor day to day implementation; and a Technical Secretariat to assist in the verification activity including the operation of the International Data Centre and the International Monitoring System. The CTBTO will be located in Vienna (Austria).

5. *Entry into force* : This provision states that the treaty shall enter into force 180 days after the date of deposit of instruments of ratification by all states listed in Annex 2 to this treaty, but in no case earlier than two years after its opening for signature. This provision also states that if the treaty has not entered into force three years after the date from the time the treaty opened for signature, there is a provision for a conference of the States Parties of those who have already deposited their instruments of ratification, to take place to decide by consensus what measures consistent with international law may be undertaken to accelerate the ratification process in order to facilitate the early entry into force of this treaty. Annex 2 is a list of 44 countries, including India. We have made it clear we are not bound by this provision.

6. *Entry into force* : The CTBT provides for withdrawal by a State Party in exercise of supreme national interest.

7. *Review* : The Treaty provides for a review by the States Parties at a periodic interval of ten years. The Review Conference is expected to decide on the conduct of underground PNE's on the basis of consensus.

8. *Verification* : The verification regime will consist of an International Monitoring System based upon four international technology networks - seismic, Radionuclide, Hydroacoustic and Infrasonic monitoring networks. Monitoring stations are distributed globally to provide for requisite degree of assurance that the treaty is being observed and any violations can be detected. In addition, provisions for On site Inspection have also been included in the Treaty

[Translation]

Arjuna Award

495 SHRI THAWAR CHAND GEHLOT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of players selected by the Government for giving the Arjun awards in 1993-94, 1994-95 and 1995-96;

(b) the number out of them awarded with the award, and

(c) the reasons for not giving the award to all the selected players?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI DHANUSHKODI ATHITHAN R.) : (a) Arjuna Award was given to 10 persons in 1993 and to 8 persons in 1994. For 1995 the awards have not been finalised.

(b) All the selected players were awarded.

(c) Does not arise.

Irrigation Potential

496. DR. SATYANARAYAN JATIA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the total irrigation water available in the country and the extent to which it is being utilized as on March 1996; and

(b) the details of increase in the irrigation potential during the last five years in Madhya Pradesh and the amount spent on it?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) The total utilisable water available in the country is about 1142 billion cubic metres. Out of this, 606 billion cubic metres of water is being utilised. Out of the available water for utilisation, irrigation potential of approximately 89.42 million hectares has been anticipated to be created in the country as on March 1996 and approximately 79.04 million hectares has been anticipated to be utilised

(b) Increase in irrigation potential and amount spent on it in the last five years in Madhya Pradesh are as follows :

Year	Increase in Irrigation Potential (Million hectares)	Amount spent (Rupees crores)
1991-92	0.132	392.36
1992-93	0.111	440.58
1993-94	0.086	449.98
1994-95	0.092	345.33
1995-96	0.104 (Target)	428.74 (Revised Estimate) (Outlay)

[English]

Passport Office in Cannanore

497. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any representation has been received for setting up a passport office in Cannanore district of Kerala;